

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.105
C.P.(IB)/225(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Iraki Trading Company
V/s
C M Smith & Sons Ltd

.....Applicant

.....Respondent

Order delivered on 07/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Bhavik Nagori, Adv.
For the Respondent : Mr. Monaal Davawala, Adv.

ORDER

Today, counsel for the respondent has filed an affidavit in reply along with proof of deposit of the cost as ordered by this Tribunal on 05.01.2024. Learned Counsel for the applicant seeks time to file a rejoinder to the same, which is allowed. Rejoinder, be filed, within seven days.

Re-list for hearing on 16.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)